

(b) when the draft code is likely to be placed on the Table?

**The Minister of Home Affairs (Shri Nanda):** (a) and (b). The draft Code is still under consideration.

**Reorganisation Scheme**

**632. Shri Murli Manohar:  
Shri Ram Harkh Yadav:**

Will the Minister of Home Affairs be pleased to state:

(a) whether certain Reorganisation and Retrenchment schemes have been worked out to retrench the surplus hands in his Ministry;

(b) if so, the main features thereof; and

(c) whether Government propose to set up National Councils for the said purpose at the State level?

**The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi):** (a) and (b). A reorganisation scheme was worked out for the Works Division of the Ministry of Works and Housing, the details of which were set out in reply to Starred Question No. 22 in the Lok Sabha on 3rd November, 1965. Copy placed on the Table of the House.

It is proposed to take up similar reorganisation studies in other Ministries gradually, starting with the Ministries of Commerce and Health.

There is no retrenchment scheme as such. A scheme has, however, been worked out for dealing with personnel rendered surplus as a result of reorganisation or economy measures. Its main features are:—

- (i) Personnel rendered surplus in any organisation will be transferred to a central pool in the Ministry of Home Affairs.
- (ii) A cell in the Ministry of Home Affairs will administer the central pool, and try to place its personnel in other Government organisations requiring staff.

(iii) The Cell will also arrange training of central pool staff in skills like stenography to facilitate their placement.

(iv) There will be a scheme of voluntary retirement on generous terms which surplus staff will be able to avail of.

(c) No, Sir.

**Strike in Cochin Refinery**

**633. Shri A. K. Gopalan:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that 2,000 construction workers of Cochin Refinery went on strike recently;

(b) if so, the reasons therefor;

(c) what were the terms of settlement; and

(d) the steps taken by Government to see that such disputes do not occur again?

**The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram):** (a) Yes, Sir.

(b) The strike arose out of the demand of the workers for a full day's wages for the 2nd November, 1965 on which date the starting whistle was not blown, because of rain at 7-30 a.m. but only at 9-30 a.m. after the weather had cleared. This delay led to some rowdiness in the Company's offices on the 2nd November, followed by the arrest of five of the workers. The strike commenced on the 4th of November and lasted till the 23rd November.

(c) A copy of the Memorandum of settlement dated the 22nd November, 1965, is laid on the Table of the House [Placed in Library. See No. LT-5544/66.]

(d) The Government of Kerala who are the "appropriate Government" under the Industrial Disputes Act, 1947, in respect of industrial relations in this establishment are taking necessary steps in this direction.